

प्रध्यक्ष महोदय : नहीं ।

श्री अटल बिहारी वाजपेयी : प्रध्यक्ष जी, अभी आप कह रहे थे कि फेडरल सिस्टम में कोई ऐसा रास्ता निकालना चाहिये . . .

प्रध्यक्ष महोदय : जरूर निकाला जायगा।

श्री अटल बिहारी वाजपेयी : मैं रास्ता निकाल रहा हूँ और आप बन्द कर रहे हैं ।

श्री मधु लिमये (बाका) प्रध्यक्ष महोदय, मैं भी एक मामला उठाना चाहता हूँ—पासपोर्ट का मामला हरियाणा का मामला नहीं है ।

प्रध्यक्ष महोदय : आप को कुछ ख्याल होना चाहिये—क्वैरन भावर के बाद खीरो-भावर से सबका धावर भी आप लेते हैं—फिर भी आपकी तमल्लो नहीं होती है मैं इजाजत नहीं दूंगा—इस तरह से सैकड़ों मामले होते हैं, कैसे इजाजत दे सकता हूँ ।

श्री मधु लिमये : फिर कौनसा तरीका है । मैंने काल-एटेन्शन भी दिया था ।

प्रध्यक्ष महोदय : इस वक़्त नहीं ।

श्री के. आर. गणेश ।

MANIPUR APPROPRIATION (No. 2) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further

sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74".

The motion was adopted.

श्री मधु लिमये (बाका) प्रध्यक्ष महोदय, मैंने लिख कर दिया है, मुझे बोलना है, आप कौनसा प्रोसीजर फ़ॉलो कर रहे हैं ।

MR. SPEAKER: He has written to me on the Appropriation Bill. What is he doing? We are only at the stage of introduction.

SHRI K. R. GANESH I introduced the Bill

I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration".

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration".

~~SHRI MADHU LIMAYE~~ This is the proper stage.

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†Introduced/moved with the recommendation of the President
‡Moved with the recommendation of the President.

श्री जयु निषये अध्यक्ष महोदय मैं मंत्री महोदय से केवल दो सवाल पूछना चाहता हूँ। मणिपुर नेजिस्ट्रेशन कमेटी की बैठक में भी मैंने इन सवाल को उठाया था, लेकिन सताशजभक जवाब नहीं मिल रहा है। अध्यक्ष महोदय, मणिपुर में खेती के बाद सब से महत्वपूर्ण रोजगार का साधन बुनकरी का घन्घा है और उन लामा को पर्याप्त मूल्य त्रिम काउन्ट का ये चाहते हैं, नहीं मिल रहा है। बारबार डम प्रश्न का उठाने के बाद भी सरकार से कोई स्पष्टीकरण नहीं मिल रहा है। क्या मंत्री महोदय बदलावों के पिछले 1971-72 में मूल्य में जो स्थिति थी उस में सुधार आया है। अगर नहीं आया है तो मूल्य की मर्यादा के बारे में ये कौन से उपाय करने जा रहे हैं ताकि मणिपुर के जो ढाई-तीन लाख लोग इस पर गुजारा करते हैं ये अपनी क्लिन्दगी चला सकें।

1468 hrs.

[MR DEPUTY-SPEAKER in the Chair]

यहां के अफसरों के द्वारा मार्केट हाउस का जो दुख्योग किया जाता है उस सबध में आज एक प्रश्न पूछा था, बहुत दिन हो गये हैं, क्या मंत्री महोदय ने इस मामले में आज का है ?

MR DEPUTY-SPEAKER I think you made the same points when you spoke on the demand.

श्री जयु निषये मैं डिमाण्ड पर बोला ही नहीं।

MR. DEPUTY-SPEAKER I am sorry, it was in some other connection Please go on

श्री जयु निषये मैंने यह भी कहा था कि बहा पर जो अफसर रोग है उनमें मनीपुरी लोग की संख्या बहुत कम है बाहर से वहां पर लोग लाये गए हैं जिससे बहा अस्तोष उत्पन्न हो रहा है। तो क्या मंत्री महोदय इस बात की भी मर्यादा देंगे जिससे मनीपुरी जनता को सतोष और तसल्ली हो सके।

श्री कुमर चन्द कठवारि (मरना)
उपाध्यक्ष महोदय सदत में गणपूर्ति नहीं है।

MR DEPUTY-SPEAKER Let the bell be rung—Now there is quorum Shri K R Ganesh

SHRI K R GANESH As far as the question of yarn, which the hon Member has raised, is concerned—he had also raised it earlier and he has raised it now—this matter has been referred to the State Government also The only point now is that the countwise requirement of yarn for Manipur is about 40 counts This is now outside the distribution control though on price and production the control is still in force There are a large number of writ petitions in the various high courts and in the Supreme Court, and there have been consequent stay orders which have materially reduced the quantity of yarn which could be allotted by the Textile Commissioner to the States The hearing on these petitions in the Supreme Court is due on the 3rd September 1973, and the policy of control formulated by the Commerce Ministry will be reviewed after the findings of the Supreme Court are available For the present, the Textile Commissioner is allotting all the available yarn on a pro rata basis to the State further distribution to the weavers

As far as the officers are concerned, who are occupying Government quarters, I do not immediately have the

[Shri K. R. Ganesh]

information. The hon Member had raised it last time also. What happens is, in some of the States like Manipur, and including the Andamans and various other places, there is shortage of accommodation, of course, the administrative apparatus grows very fast and it is not possible to provide housing immediately. So, with the shortage of accommodation, sometimes these problems arise. I will get also the exact factual information and supply it to the hon Members.

The other point connected with this, which the hon. Member has raised, is the question of more Manipur is being given higher posts. It is a genuine feeling of the people of Manipur as also the areas similar to Manipur. It should be the endeavour, the policy of the Government to see, depending on various other things, that they are given as much facilities as possible to rise to the helm of affairs.

MR DEPUTY-SPEAKER: I am sorry, Mr. Limaye made these points in the debate on the resolution to continue President's rule, not on this. That is how I got confused. But at the same time these points really are not relevant to supplementary demands. However, they have been raised and replied to, I just would like this to go on record.

श्री अशु सिन्घे : प्रेसीडेंट कल जब रहता है तो राज्यों के मामलों को उठाने का नहीं मौका है। अगर केन्द्र की सप्लीमेंटरी डिमाण्ड्स होती तो बात दूसरी थी।

MR. DEPUTY-SPEAKER: If you look at the supplementary demands, it is only a sum of Rs. 43 lakhs...

श्री अशु सिन्घे : ठीक है, लेकिन राज्यों में असेम्बली नहीं है यह मेरा सतसब है।

MR. DEPUTY-SPEAKER: Order, please... relating to crash programme for the educated unemployed. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74 be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The question is:

"That clause 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill"

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K R. GANESH: I beg to move:

"That the Bill be passed:"

MR DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.18 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to move:

"That the debate on the motion 'that the Bill further to amend the Indian Railways Act, 1890, be taken into consideration,' which was adjourned on the 7th August, 1973, be resumed now."